



CENTRAL ADMINISTRATIVE TRIBUNAL
CHANDIGARH BENCH

O.A. No. 060/35/2021

Chandigarh, this the 13th day of January, 2021

HON'BLE MRS. AJANTA DAYALAN, MEMBER (A)

Maj Narinder Singh (Retd) son of Late Maj Sharam Singh aged about 87 years, r/o House No. 96, Sector-71, SAS Nagar Mohali (Punjab) – 160 071.

.....Applicant

(By Advocate: Mr. S.S. Pathania)

Versus

1. Union of India, Ministry of Defence, South Block, New Delhi – 110 011 through its Secretary
2. Director General, National Cadet Corps, West Block-VI, R.K. Puram, New Delhi – 110 066.
3. Principal Controller of Defence Accounts (Pension), Draupadi Ghat, Allahabad (UP) – 211 014.
4. Chief Manager, Punjab National Bank (CPPC), Site No. 15, Ferozepur Road (Near West Mall), Ludhiana (Punjab) – 141 012.

.....Respondents

(By Advocate: Mr. Sanjay Goyal for respdt. No. 1-3)

O R D E R (Oral)



AJANTA DAYALAN, Member (A):

1. Heard counsel for the applicant. He states that the applicant is a commissioned Army officer and is now 87 years old. He also states that consequent to court orders, Government of India, Ministry of Defence has already issued orders on 19.09.2019 that notional fixation of pension w.e.f. 01.01.2006 in respect of NCC (WTOs) is to be done at par with regular Army officers of equivalent rank as recommended by DG NCC. In support of this, the counsel for the applicant has annexed Annexure A-12 with this OA. He further states that the applicant made a representation to DG NCC on 25.05.2020 (Annexure A-15). However, no response has been received by him till date and his pension still remains to be revised in the light of these instructions.
2. Issue notice to the respondents.
3. Sh. Sanjay Goyal, Sr. CGSC, accepts notice on behalf of the respondents No. 1, 2 & 3.
4. At this stage, counsel for the applicant states that he will be satisfied if directions are issued to the respondents to finalize his representation dated 25.05.2020 (Annexure A-15) in a time-bound manner.



5. Sh. Sanjay Goyal, counsel for the respondents, does not raise any objection to acceding the limited prayer of the applicant.
6. In view of above, I direct the competent authority amongst the respondents to take a final view on the representation of the applicant dated 25.05.2020 (Annexure A-15) by passing a reasoned and speaking order within a period of three months. In case the applicant is entitled for revision in pension, revised PPO may be issued to him within this time span. Else, a reasoned and speaking order may be issued explaining the reasons as to why revision of pension is not called for.
7. Needless to mention that I have not commented anything on the merit of the case.
8. OA stands disposed of with the above directions.

**(Ajanta Dayalan)
Member (A)**

Place: Chandigarh
Dated: January 13th, 2021
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